



## The Motor Vehicles (Haryana Amendment) Act, 1977

Act 15 of 1977

Keyword(s):

Central Act Amendment, Judicial Officer

Amendments appended: 22 of 2018, 39 of 2019

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THE MOTOR VEHICLES (HARYANA  
AMENDMENT) ACT, 1977.

(Haryana Act No. 15 of 1977)

*[Received the assent of the President of India on the 30th April, 1977, and first published for general information in the Haryana Government Gazette (Extraordinary), Legislative Supplement Part I of 4th May, 1977.]*

AN

ACT

*to amend the Motor Vehicles Act, 1939, in its application  
to the State of Haryana.*

BE it enacted by the Legislature of the State of Haryana in the Twenty-eighth Year of the Republic of India as follows :—

1. This Act may be called the Motor Vehicles (Haryana Amendment) Act, 1977.

Short title.

2. In sub-section (2) of section 64 of the Motor Vehicles Act, 1939, for the words "a whole-time judicial officer", the words "a judicial officer" shall be substituted.

Amendment of section 64 of Central Act 4 of 1939.

1. For Statement of Objects and Reasons, see Haryana Government Gazette (Extra.), dated the 18th March, 1977, page 344.

**'THE PROVINCIAL SMALL CAUSE COURTS  
(HARYANA AMENDMENT) ACT, 1977.**

**(Haryana Act No. 27 of 1977)**

*[Received the assent of the President of India on the 1st December, 1977, and first published for general information in the Haryana Government Gazette (Extraordinary), Legislative Supplement Part I of 9th December, 1977.]*

AN

ACT

*to amend the Provincial Small Cause Courts Act, 1887, in its  
application to the State of Haryana.*

BE it enacted by the Legislature of the State of Haryana in the Twenty-eighth Year of the Republic of India as follows :—

1. This Act may be called the Provincial Small Cause Courts (Haryana Amendment) Act, 1977. Short title.

2. For section 25 of the Provincial Small Cause Courts Act, 1887, the following section shall be substituted, namely:— Substitution of  
section 25 of  
Central Act 9 of  
1887.

“25. Revision of decrees and orders of Courts of Small Causes.—

(1) The District Judge, for the purpose of satisfying himself that a decree or order made in any case decided by a Court of Small Causes was according to law, may of his own motion, or on the application of an aggrieved party made within thirty days from the date of such decree or order, call for the case and pass such order with respect thereto as he thinks fit.

(2) Any revision pending in the High Court against the decree or order made by a Court of Small Causes shall stand transferred to the District Judge exercising ordinary territorial jurisdiction in such cases.”.

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1. For Statement of Objects and Reasons, see Haryana Government Gazette (Extra.), dated the 13th October, 1977, page 1616.



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## EXTRAORDINARY

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**PART I****HARYANA GOVERNMENT****LAW AND LEGISLATIVE DEPARTMENT****Notification**

The 19th September, 2018

**No. Leg.27/2018.**— The following Act of the Legislature of the State of Haryana received the assent of the President of India on the 13th August, 2018 and is hereby published for general information:-

**HARYANA ACT NO. 22 OF 2018****THE MOTOR VEHICLES (HARYANA AMENDMENT) ACT, 2018****AN****ACT**

*further to amend the Motor Vehicles Act, 1988 in its application to the State of Haryana.*

Be it enacted by the Legislature of the State of Haryana in the Sixty-ninth Year of the Republic of India as follows:-

1. This Act may be called the Motor Vehicles (Haryana Amendment) Act, 2018.
2. After sub-section (1) of section 103 of the Motor Vehicles Act, 1988, the following sub-section shall be inserted, namely:-

Short title.

Amendment of section 103 of Central Act 59 of 1988.

“(1A) Notwithstanding anything contained in this Act, State Transport Undertaking may operate on any route as Stage Carriage under any permit issued thereof to such undertaking under sub-section (1), any vehicle, placed at the disposal and under the control of such undertaking by the owner of such vehicle under any arrangement, entered into between such owner and the undertaking for the use of the said vehicle by the undertaking.”.

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KULDIP JAIN,  
SECRETARY TO GOVERNMENT HARYANA,  
LAW AND LEGISLATIVE DEPARTMENT.



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NIL

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NIL

**PART-I****HARYANA GOVERNMENT****LAW AND LEGISLATIVE DEPARTMENT****Notification**

The 3rd December, 2019

**No. Leg. 41/2019.**— The following Act of the Legislature of the State of Haryana received the assent of the Governor of Haryana on the 4th November, 2019 and is hereby published for general information:-

**HARYANA ACT NO. 39 OF 2019****THE MOTOR VEHICLES (HARYANA AMENDMENT) ACT, 2019****AN****ACT**

*further to amend the Motor Vehicles Act, 1988 in its application to the State of Haryana.*

Be it enacted by the Legislature of the State of Haryana in the Seventieth Year of the Republic of India as follows:-

1. This Act may be called the Motor Vehicles (Haryana Amendment) Act, 2019. Short title.
2. For clause (h) of sub-section (2) of section 65 of the Motor Vehicles Act, 1988, the following clause shall be substituted, namely:- Amendment of section 65 of Central Act 59 of 1988.
  - “(h) the exemption of prescribed persons or prescribed classes of persons from payment of all or any portion of the fee payable under this Chapter retrospectively or prospectively;”.

AARADHNA SAWHNEY,  
Special Secretary to Government, Haryana,  
Law and Legislative Department.